

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 603**  
**IB-882/ND/2022**

**IN THE MATTER OF:**

**M/s. Reliance Reality Ltd.**

**...PETITIONER**

**Vs**

**M/s. Altruist Customer Management India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IBC, 2016**

**Order delivered on 07.06.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Operational Creditor :Mr. SB Rao, Adv., Mr. Tushad  
Kakalia, Advs.**

**For the Respondent/Corporate Debtor :**

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and submitted that in terms of order dated 13.02.2024 they have filed their written submissions which are however not available on the e-portal. None appears on behalf of the Corporate Debtor at the time of hearing of the matter and no written submission is available on the e-portal. It was the same position on the last date of hearing i.e. 17.05.2024 even on that date nobody appeared on behalf of the Corporate Debtor. Last opportunity was given to the Corporate Debtor on 17.05.2024 to file their written submission. Order is **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**